

**[Oil India Private Ltd.]**

•170. SHRI RAM SAHAJ: Will the Minister of STEEL, MINES AND FUEL be pleased to state whether the proposed Oil India Private Limited for the production and transportation of crude oil in Assam has been incorporated?]

COMPLAINTS FROM EAST BENGAL DISPLACED PERSONS SETTLED IN TEZPUR ASSAM

खान तथा तेल मंत्री (श्री के० डी० मालवीय) : जी अभी नहीं।

†[THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): Not yet, Sir.]

श्री राम सहाय : आप कब तक इस स्कीम को कार्यान्वित कर सकेंगे ?

श्री के० डी० मालवीय : स्कीम कार्यान्वित हो गई है। कुछ जरूरी कागजात तैयार हो रहे हैं। एक अरजी बोर्ड बन चुका है। इस अरजी बोर्ड के जरिये काम हो रहा है।

श्री राम सहाय : इस बोर्ड का परसोनेल (personnel) क्या है ?

श्री के० डी० मालवीय : परसोनेल की पूरी लिस्ट मेरे पास यहां नहीं है।

श्री राम सहाय : इनके कर्तव्य क्या होंगे ?

श्री के० डी० मालवीय : यह जो कंपनी बनी है इसमें ३३ फी सदी के हम साझीदार हैं। ऑइल कंपनी और हम दोनों मिल-जुलकर उस क्षेत्र में जहां लाइसेंस मिल चुका है वहां तेल की तलाश करेंगे और जो कुछ तेल मिल सकता है उसका उत्पादन करेंगे।

•171. DR. R. B. GOUR: Will the Minister of FINANCE be pleased to state:

t t ] English translation.

(a) whether any complaints have been received by Government from the displaced persons settled in Tez-pur, Assam, against an officer who was deputed to attach properties of those who failed to repay Government loans;

(b) if so, what is the nature of the complaints; and

(c) whether any action has been taken thereon?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA) : (a) Not by the Central Government. It is understood that the Government of Assam and the Rehabilitation Finance Administration received certain complaints.

(b) The allegation was that an Assistant Inspector of the Rehabilitation Finance Administration seized the properties of refugees and stopped their trade and livelihood.

(c) The attachment of properties in these cases is not, in law, the task of Rehabilitation Finance Administration officials and it does not appear that the official attached any properties himself. There has, therefore, been no occasion for action on the part of the Rehabilitation Finance Administration.

DR. R. B. GOUR: Is it a fact that there is discrimination in dealing with this question of East Pakistan refugees? In the case of refugees from West Pakistan, the claims have been accepted and they are being adjusted against their loans but a similar treatment is not being given to the refugees coming from East Pakistan and residing in this particular area.

SHRI MORARJI R. DESAI: May I submit that this does not arise out of this question?

MR. CHAIRMAN: Mr. Khanna is there. Have you anything to say?

SHRI MEHR CHAND KHANNA: The position is this. The Rehabilitation Finance Administration is administratively under the Minis-

try of Finance; it is not under the Ministry of Rehabilitation. That is No. 1. Secondly, as far as the claims are concerned, claims were invited from displaced persons from West Pakistan under the Evacuee Property Act which is not applicable to the eastern region.

DR. R. B. GOUR: Is it a fact that this particular officer, against whom a complaint has been sent to the Ministry of Finance, used filthy language and told the refugees that they will have to pay the money even by selling their wives and children and if so what action is proposed to be taken?

SHRIMATI TARKESHWARI SINHA:- A complaint from the Secretary, Tez-pur Udbastu Samiti, was received by the Chief Administrator, Rehabilitation Finance Administration but because he did not give any specific names of any persons, he was asked to give the names and also the specific charges but no reply has been received from him.

SHRI H. D. RAJAH: Does a question of selling of wives in this country arise? If it arises what strong action Government is taking against that official? Or is it that the member is telling something untrue? This House is entitled to know.

SHRI MORARJI R. DESAI: If it is true, the officer will certainly be dismissed. If it is not true, then the Member making the allegation should apologise.

SHRI BHUPESH GUPTA: That is a very easy way of saying things. I would like to know whether in such cases tape recording of the talks is required. Whether certain things have been said, and whether there is a *prima facie* case, that is the Question which they should answer.

SHRIMATI TARKESHWARI SINHA: We have already stated that they did not give any specific name of any specific officer. So they were asked

to give the name of the officer concerned and the Rehabilitation Finance Administration has not received any reply.

DR. R. B. GOUR: May I know whether a representation dated 15-6-1958 has been received by the Chief Administrator, Rehabilitation Finance Administration, were not only the name of the officer concerned is given but also the names of those citizens of the area are given before whom the officer used this filthy language and may I also know whether it records the fact that this officer entered a shop and also a kitchen?

SHRI H. D. RAJAH: This is not a matter to be lightly treated. This is a serious matter. What I want to know is whether you have received this complaint with the names and other things.

SHRIMATI TARKESHWARI SINHA: No, Sir. We have not received any complaint.

SHRI BHUPESH GUPTA: "To the Chief Administrator, Rehabilitation Finance Administration, New Delhi; dated 15-6-1958"—a copy of this has been sent to us, and she says she has not got this thing.

DR. R. B. GOUR: May I request that the hon. Minister makes an enquiry into the matter and inform the House of the result of the enquiry?

SHRIMATI TARKESHWARI SINHA: We shall be happy to do so.

SHRI V. K. DHAGE: I am told that they have got an acknowledgment.

MR. CHAIRMAN: The Minister says she has not received.

SHRI V. K. DHAGE: They have got an acknowledgment for that letter.

SHRI MORARJI R. DESAI: We will enquire into it and let you know.

MR. CHAIRMAN: They give you the copy first and then post it or not post it.